

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION
Dated Guwahati the 3rd June, 2014

No.HC.VII-189/2010/ 3556 /A. In exercise of the power conferred under Sub-Section (3) of Section 11 of the Code of Criminal Procedure, 1973, the High Court is pleased to invest Smti Wonchibeni Vandanshan Patton, Civil Judge (Jr. Divn.), Tuensang with the power of Judicial Magistrate of the First Class with immediate effect.

By Order,
Sd/- Robin Phukan,
REGISTRAR (VIGILANCE)

Memo No.HC.VII-189/2010/ 3557 - 3566 /A.

Dated 03.06.2014

Copy to:-

1. The Secretary to the Govt. of Nagaland, Justice & Law Department, Kohima
2. The Accountant General, Nagaland, Kohima
3. The Registrar, Gauhati High Court, Kohima Bench, Kohima for information and necessary action with reference to his letter No.HC(K)12/13/REG/345 dated 26.05.2014
4. The District and Sessions Judge, Tuensang for information and necessary action
5. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
6. Smti Wonchibeni Vandanshan Patton, Civil Judge (Jr. Divn.), Tuensang for information and necessary action
7. The Private Secretary to Hon'ble Mr. Justice _____, Gauhati High Court, Guwahati
8. The System Analyst, Gauhati High Court, Guwahati for uploading this Notification in the Gauhati High Court Website
9. The Publisher, Nagaland Gazette, Kohima for publication of the Notification
10. The C.A. to the Registrar General/ Registrar (Vigilance)/Registrar (Judicial)/ Registrar (Administration), Gauhati High Court, Guwahati


REGISTRAR (VIGILANCE)

03-06-14
3/6/2014